

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 324/TL/2024

Subject : Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 with respect to grant of Transmission Licence to Beawar-Mandsaur Transmission Limited.

Petitioner : Beawar – Mandsaur Transmission Limited (BMTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **30.12.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri L Aditya Mahesh, BMTL
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

The representative of the Petitioner submitted that the present Petition had been filed for the grant of a transmission licence for establishing the “Transmission system for evacuation of power from Rajasthan REZ Ph -IV (Part-2: 5.5 GW) (Jaisalmer/Barmer Complex) Part D” (“the Project”). He further submitted that vide order dated 3.12.2024, the Commission has already held that the Petitioner is eligible for the grant of a transmission licence and, consequently, directed to issue public notice under Section 15(5)(a) of the Electricity Act, 2003 inviting the suggestions or objections to the grant of a transmission licence to the Petitioner. However, in response thereof, no suggestion or objection has been received. He also added that there is a change in the name of the Petitioner Company and that the Petitioner be permitted to file an additional affidavit to this effect along with requisite documents.

2. Considering the submissions made by the representative of the Petitioner, the Commission permitted the Petitioner to file its additional affidavit as above, within a week.
3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**